

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 3236
TO BE ANSWERED ON 04.08.2017

SEXUAL HARASSMENT OF WOMEN AT WORKPLACE

3236. SHRI PRAHLAD SINGH PATEL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the salient features of Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 in the country;
- (b) whether the Government has received the lists of companies which have constituted the Internal Complaints Committee (ICC) in the country and if so, the details thereof;
- (c) the number of complaints related to sexual harassment of women at work place received/reported by the Government under the Act through ICC in the country during each of the last three years and the current year, State/UT-wise and institution wise along with the action taken thereon; and
- (d) the measures taken by the Government for stringent implementation of the Act and against those companies and other bodies for non-constitution of ICC?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI KRISHNA RAJ)

- (a) The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 mandates all the workplace which include any department, organisation, undertaking, establishment, enterprise, institution, office, branch or unit which is established, owned, controlled or wholly or substantially financed by funds provided directly or indirectly by the appropriate Government or the local authority or a Government company or a corporation or a co-operative society having more than 10 workers to constitute Internal Complaint Committee (ICC) for receiving complaints of sexual harassment.

The Act cast an obligation upon all the employers to constitute Internal Complaint Committee. If any employer fails to constitute an Internal Complaint Committee, or contravenes or attempts or abets contravention of other provisions of this Act or any rules made there under, he shall be punishable with fine which may extend to fifty thousand rupees.

- (b) & (c) : Section 23 of the Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 casts responsibility on the appropriate Government to monitor the implementation of this Act and maintain data on the number of cases filed and disposed off and there is no centralized mechanism to collect such data.
- (d): The State Government have been advised to ensure the compliance of the Act from time to time. Ministry of Corporate Affairs along with the industry bodies, Associated Chambers of Commerce & Industry of India (ASSOCHAM), Federation of Indian Chambers of Commerce and Industry (FICCI), Confederation of Indian Society, Chamber of Commerce & Industry (CCI), and National Association of Software and Services Companies (NASSCOM) have also been requested to ensure effective implementation of the Act amongst their members in private sector.

On 2nd June, 2017, the Ministry has issued advisories to all States/UTs Government for effective implementation of the Act advising them to organise workshops and awareness programmes in the Departments/offices for sensitising the employees about the provisions of the said Act. Secretary Industries/Commerce of the States/UTs have also been advised to organize workshops and awareness programmes in each and every industry, business house, private sector entity.
